



The Arunachal Pradesh Control of Organised Crime Repeal Act, 2003

Act 6 of 2003

Keyword(s):

Organised Crime, Repeal Act.

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THE ARUNACHAL PRADESH CONTROL OF ORGANISED CRIME
 REPEAL ACT, 2003

(ACT NO. 6 OF 2003)

(Received the assent of the Governor on 16th September, 2003)

AN

ACT

to repeal the Arunachal Pradesh Control of Organised Crime Act, 2002

BE it enacted by the Legislature of the State of Arunachal Pradesh in the Fifty Fourth Year of the Republic of India as follows :-

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| <ol style="list-style-type: none"> 1. This Act may be called the Arunachal Pradesh Control of Organised Crime Repeal Act, 2003. 2. The Arunachal Pradesh Control of Organised Crime Act, 2002. (Act. No. 5 of 2002) is hereby repealed. | <p>Short title.</p> <p>Repeal of Arunachal Pradesh Control of Organised Crime Act, 2002.</p> |
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